

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No.8168 of 2021

Santosh Paswan @ Santosh Kumar

... Petitioner

-Versus-

The State of Jharkhand

... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
[Through Video Conferencing]

For the Petitioner

: Mr. Ramesh Kumar, Advocate

For the State

: Mrs. Shweta Singh, A.P.P.

Order No.02

Dated 06th September, 2021

Heard the parties.

The defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Hariharganj P.S. Case No.07 of 2020, corresponding to G.R. Case No.628 of 2020.

It has been alleged that unknown thieves had damaged the ATM machine installed at SBI, Hariharganj Branch and had decamped with Rs.15,26,400/-.

The petitioner seems to have been implicated on the confession of co-accused person namely, Deepak Kumar from whose possession there has been a recovery of Rs.1,90,000/- and who has already been granted bail by this Court in B.A. No.11075 of 2020. So far as the petitioner is concerned, it appears that from his house there has been a recovery of Rs.2,25,000/- in cash. The petitioner is in custody since 23.11.2020.

Regard being had to the fact that one of the similarly situated co-accused person has already been granted bail by this Court as indicated above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned J.M., 1st Class, Palamau at Daltonganj in connection with Hariharganj P.S. Case No.07 of 2020, corresponding to G.R. Case No.628 of 2020.

(Rongon Mukhopadhyay, J.)